

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.413

IA/1192/ND/2023, IA/6344/2022, IA/4657/2022, IA/1642/2023,
IA/2776/2023, IA/2774/2023, IA/3845/ND/2023,
IA/3844/ND/2023 IN IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 03.08.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Applicant in IA No.4657	: Mr. Tejaswi Bhanu, Adv.
For Applicant in IA No.6344	: Mr. Ishwar Mohapatra, Adv.
For Resolution Professional	: Mr. Vivek Kohli, Sr. Adv., Mr. R. Sudhinder, Ms. Niharika Sharma & Ms. Himani Chhabra, Adv. with Mr. Hitesh Goel, RP in person

ORDER

Heard the Ld. Counsel for the Resolution Professional. The matter is listed for hearing on **10.08.2023**.

IA/6344/2022

This is an application filed under Section 60(5) read with Rule 11 of NCLT Rules, 2016 wherein direction is sought to Respondent No.1 i.e. Resolution Professional to include the full claim of the Applicant. Today, the Applicant has submitted that he is in receipt of communication from the Resolution Professional. The Counsel for the Applicant has submitted that the Resolution Professional has considered his claim and admitted the same. Therefore, the applicant prayed for grant of leave to withdraw the present application i.e. IA/6344/2022. Having heard the submissions made by the Counsel for the Applicant, the present application i.e. IA/6344/2022 is **dismissed as withdrawn**. The Court-Officer need not to list this application again.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)